## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO.3383 TO BE ANSWERED ON 17<sup>TH</sup> DECEMBER, 2021

## COMPLAINTS REGARDING PACKAGED/PROCESSED FOODS

# 3383. SHRI JANARDAN MISHRA: DR. RAM SHANKAR KATHERIA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received any complaints regarding the harmful/ill effects of processed/packaged food;
- (b) if so, the details thereof during the last three years; and
- (c) the action taken by the Government in this regard?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE

#### (DR. BHARATI PRAVIN PAWAR)

(a to c): Food Safety and Standards Authority of India (FSSAI) has informed that no such specific complaints regarding harmful/ill effects of processed/packaged food have been received. However, complaints with reference to food products not complying with the prescribed standards have come to the notice of FSSAI where the respective States/UT Governments have been requested to further investigate and take necessary action as per Food Safety and Standards Act, 2006 and Rules and Regulations framed thereunder.

Further, the enforcement of FSS Act, 2006, Rules and Regulations made thereunder primarily lies with States/UTs. In order to ensure manufacturing, sale and supply of safe food, regular surveillance, monitoring, sampling of food products and inspection of premises of food businesses have been carried out by Food Safety Officers of States/UTs. As per information received from States/UTs, the details of food samples analyzed, found non-conforming and action taken thereon during the last three years are at **Annexure**.

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### **Annexure**

	Details of samples analysed, found non-conforming and action taken thereon for last three years													
Year	No. of Sampl es Analys ed	No. of Samples found non- conformi ng	Break-up of Non Conforming Samples			Action taken -Civil Cases				Action taken -Criminal Cases				
			Unsafe	Sub Standa rd	Labelling defects/ Misleading/ Miscellane ous	No. of Cases Launched	No. of Cases decided	No. of Convicti ons	Penalties Raised (Rs.)	No. of Cases Launche d	No. of Cases decid ed	No. of Convi ctions	Penalties Raised (Rs.)	
2	3	4	5	6	7	8	9		10	11	12	13	14	
2018- 19	106459	30415	3900	16870	9645	18550	12734	NA	32577808 7	2813	NA	701	*	
2019- 20	118775	29589	4526	15671	8995	27412	18192	17345	56385045 4	4681	828	780	16107305	
2020- 21	107829	28347	5220	13394	9733	24195	15878	14817	49922333 3	3869	520	506	8323601	

NOTE:- With regards to year 2018-19, amount of penalties collected is total of Criminal and Civil cases.